

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

IN THE MATTER OF : Pondicherry Extraction Industries Pvt. Ltd.

MAIN PETITION NUMBER : CP/990/IB/2019

(IA/MA) APPLICATION NUMBERS

IA(IBC)/879(CHE)2024, IA(IBC)/1670(CHE)2023

ORDER

IA(IBC)/879(CHE)2024

Present: Shri. B. Dhanaraj, Ld. Counsel for the Applicant along with
Liquidator, Smt. Rajalakshmi Varadarajan.

This application has been filed to take on record the Final Report prior to dissolution of the Corporate Debtor in liquidation under Regulations 45 R/w 5(1)(f) of the IBBI (Liquidation Process) Regulations, 2016.

Ld. Counsel for the Applicant submits that the proceeds of the liquidation have been distributed and the application for dissolution is pending disposal.

Ld. Counsel for the Applicant also submits that it has been decided in the SCC meeting that the application under Section 66 filed in IA/1670/2023 will be pursued by the SCC and the steps for substitution to this effect will be taken.

Recording the above submissions, the report is taken on record.

IA is accordingly **disposed of**.

IA(IBC)/1670(CHE)202

Present: Shri. B. Dhanaraj, Ld. Counsel for the Applicant along with
Liquidator, Smt. Rajalakshmi Varadarajan.

Shri. Abishek Raman, Ld. Counsel for the Respondent.

Pleadings in this application are complete.

List this application on **07.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs